

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

I/7

## ORDER SHEET

[C. APPLICATION NO. 100 OF 2001]

Applicant(s)

Respondent(s)

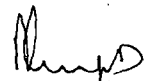
Advocate for  
Applicant(s)

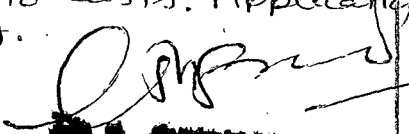
Advocate for  
Respondent(s)

| Notes of the Registry | Orders of the Tribunal                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|-----------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 29-1-2003             | <p>Mr. B. Khan counsel for Applicant.<br/>Mr. Vinit Mathur counsel for respondents.</p> <p>In the instant of, the relief claimed is that the respondents be directed to fix the pay of the applicant in the pay scale of Rs 10000-15200, while granting second financial upgradation benefit under ACP scheme w.e.f. 9-8-99, with consequential benefits.</p> <p>It is pointed out by the learned counsel for the respondents that the respondents have principally agreed to grant the pay scale of Rs. 10000-15200 to the applicant and for that purpose steps are being taken. In this connection, he places on record letters dated 14-2-2002 and 22-4-2002.</p> <p>It appears that though principally, the respondents have agreed with the request of the applicant but it is to be considered by the ACP Committee, and thereafter it is to be ratified by the Ministry.</p> <p>Keeping in view, the contents of the letters, learned counsel for the applicant says that the application may be <del>disposed</del> <sup>disposed</sup> <del>disposed</del>, <del>disposed</del> <sup>disposed</sup> giving directions to the respondents to consider and dispose of the matter of the applicant within a fixed time limit.</p> |

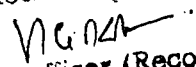
Consequently, the respondents  
are directed to consider and  
dispose of the matter of the  
applicant pending with them,  
within a period of three  
months from the date of  
communication of this order.

No order as to costs. Application  
stands disposed of.

  
**A.D. NAGRATH**  
Adv. Mstr.

  
**M. S. GUPTA**  
Vice Chairman

Part II and III destroyed  
in my presence on 11-9-08  
under the supervision of  
section officer (1) as per  
order dated 31/12/08

  
Section officer (Record)

R/1094  
12/12  
Cfr

Received  
  
3/2